



IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

WEDNESDAY, THE FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY THREE

:PRESENT:

THE HONOURABLE SRI JUSTICE NINALA JAYASURYA
WRIT PETITION NO: 15956 OF 2023

Between:

1. Mupparaju Pradeep, S/o Vasu Deva Marthy, Aged about 36 years, R/o Flat No .101, R.K.A.V.N Tower, Beside Tenali Road, Atmakur Mangalagiri, Guntur, AP.
2. Thiramdasu Jhansi Lakshmi, W/O T.Purnachandra Rao, Aged About 52 Years, R/o D.No -11-442e INCC Road, Old Mangalagiri, Guntur, A.P.
3. .Avvaru Rani, W/o A.Venkateswara Rao aged about 39 years, R/o D.No - 3-403, Gandalaya Peta, Mangalagiri, Guntur, AP.
4. Budati Markandeyulu, S/o Geetacharyaranga aged about 32 years, R/o M S Colony, Navuluru, Mangalagiri, Guntur, A.P.
5. Yarramasu Srikanth, S/o Prasad aged about 37 years, R/o Flat No.-202, Sai Sruthi Arcade, Nirmala School, Atmakur Mangalagiri, Guntur, AP.

Petitioner/s

AND

1. The State of Andhra Pradesh, , through its Principal Secretary, Revenue Department, Secretariat Building Velagapudi, Amaravati.
2. The District Collector, Guntur District, at Guntur.
3. The Mandal Revenue Officer, Mangalagiri Mandal, Mangalagiri Mandal, Guntur District, A.P.
4. The Mangalagiri Municipal Corporation, through its commissioner, Mangalagiri, Guntur District, A.P.

Respondent/s

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, or direction particularly one in the nature of a writ of Mandamus declaring the inaction of the respondents in protecting the land in Sy.No.-138/2B categorized as Donka land and indirectly promoting the encroachment is as illegal, irregular, arbitrary, violative of the provisions of the Board standing orders and the Municipalities Act, 1965 and rules formulated there under and offends articles 14 and 21 of Constitution of India and consequently direct the respondents to remove encroachments and protect the land classified as donka for laying road .

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent to stop all the constructions in Sy.No138/2B., Pending disposal of WP 15956 of 2023, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri

KARUMANCHI INDRANEEL BABU Advocate for the Petitioners and of GP FOR REVENUE for the Respondents and the Court made the following ORDER

"Heard learned counsel for the petitioners.

Learned Assistant Government Pleader for Revenue seeks time to secure written instructions in the matter.

Considering the submissions made and perusing the material on record, including the latest adangal dated 22.6.2023, which shows that the subject matter property is classified as "Donka", the Revenue Officials i.e., respondent Nos.2 and 3 shall ensure that no construction activity whatsoever be undertaken or allowed to be continued in survey No.138/2B of an extent of Acs.3.07 cents.

List the matter after three weeks."

Sd/- K. KASIRAO ACHARI
ASSISTANT REGISTRAR

//TRUE COPY//

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SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat Building Velagapudi, Amaravati.
2. The District Collector, Guntur District, at Guntur.
3. The Mandal Revenue Officer, Mangalagiri Mandal, Mangalagiri Mandal, Guntur District, A.P.
4. The Mangalagiri Municipal Corporation, through its commissioner, Mangalagiri, Guntur District, A.P. (Addressess 1 to 4 by RPAD)
5. One CC to SRI. KARUMANCHI INDRANEEL BABU Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court Of Andhra Pradesh. [OUT]
7. One spare copy.

psk



15956
HIGH COURT /

NJSJ

DATED:05/07/2023

LIST AFTER THREE WEEKS

ORDER

WP.No.15956 of 2023

DIRECTION

